

**Central Administrative Tribunal
Madras Bench**

OA/310/00286/2017

Dated Thursday the 20th day of December Two Thousand Eighteen

P R E S E N T

**Hon'ble Mr. P.Madhavan, Member(J)
&
Hon'ble Mr.T.Jacob, Member(A)**

S.Sekhar
S/o late P.Shanmugam,
No.63, Rukmani Illam,
Karuthasamy Nagar,
Kottapattu, Ponmalai P.O.,
Trichy 620 004. .. Applicant
By Advocate **M/s.K.Sathiyamurthy**

Vs.

The Divisional Personnel Officer,
Trichy Division,
Southern Railway,
Trichy 620 001. .. Respondent
By Advocate **Mr.Y.Prakash**

ORAL ORDER

[Pronounced by Hon'ble Mr.P.Madhavan, Member(J)]

Both sides not present. On perusal, it is seen that no reply is filed so far. It is also seen that the applicant had not been represented on the past several dates. As a matter of fact, it was noted on 18.12.2018 that the respondents had finalised their reply but were unable to serve it on the applicant as neither the applicant nor his counsel had been appearing for the last several hearings and not pressing for reply, which shows that they are not interested in pursuing the case. It was accordingly posted under the caption 'For dismissal' today.

2. As there is no proper representation for the applicant even today, the OA is dismissed for non-prosecution.

(T.Jacob)
Member(A)

(P.Madhavan)
Member(J)

20.12.2018

/G/